

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1359/2017

TECHI TAGI TARA

Appellant(s)

VERSUS

RAJENDRA SINGH BHANDARI & ORS.

Respondent(s)

(FOR STAY APPLICATION ON IA 2/2017, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017 and FOR [STAY] ON IA 50093/2017)

WITH

C.A. No. 1360/2017 (XVII)

(FOR EX-PARTE STAY ON IA 2/2016 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017)

C.A. No. 2481/2017 (XVII)

(FOR PERMISSION TO FILE APPEAL ON IA 1/2017 and FOR STAY APPLICATION ON IA 3/2017)

C.A. No. 526/2017 (XVII)

(FOR EX-PARTE STAY ON IA 2/2017 FOR ON IA 3/2017)

C.A. No. 1561/2017 (XVII)

(FOR STAY APPLICATION ON IA 2/2017, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 3/2017)

C.A. No. 4917/2017 (XVII)

(FOR PERMISSION TO FILE ANNEXURES ON IA 5/2017)

C.A. No. 4936/2017 (XVII)

(FOR STAY APPLICATION ON IA 3/2017)

C.A. No. 5735/2017 (XVII)

(FOR STAY APPLICATION ON IA 1/2017 AND FOR STAY APPLICATION ON IA 2/2017)

C.A. No. 8377-8378/2017 (XVII)

(FOR PERMISSION TO FILE APPEAL ON IA 48187/2017, FOR CONDONATION OF DELAY IN FILING ON IA 48189/2017, FOR STAY APPLICATION ON IA 48191/2017 AND FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 48193/2017)

C.A. No. 10471/2017 (XVII)

(IA No.67511/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.67512/2017-STAY APPLICATION)

C.A. No. 9498/2017 (XVII)
(IA No.58557/2017-APPROPRIATE ORDERS/DIRECTIONS)

C.A. No. 10472-10473/2017 (XVII)
(IA No.64834/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.64839/2017-STAY APPLICATION)

Date : 21-08-2017 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Appellant(s) Mr. Ranji Thomas, Sr. Adv.
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Ms. Shodhika Sharma, Adv.
Ms. Puja Singh, Adv.

Mr. D.K. Singh, AAG
Mr. Anuvrat Sharma, Adv.
Ms. Alka Sinha, Adv.
Ms. Komal Mundhra, Adv.
Mr. Saurabh Agrawal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On the last date of hearing, Mr. Rajendra Singh Bhandari was not present in person nor his counsel was present in Court. We therefore adjourned the matter for today after hearing learned counsel for the appellants.

Today, the matter has been called out twice.

Neither Mr. Rajendra Singh Bhandari nor his counsel is present in court.

Judgment reserved.

(MEENAKSHI KOHLI)
COURT MASTER

(SHARDA KAPOOR)
ASSISTANT REGISTRAR